BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 160/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

Name of the Company:

Agarwal Coal Corporation Pvt Ltd

V/s.

Surat Super Yarn Park Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

2.

ORDER

None present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner shall file proof of service of copy of application on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 21.11.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of November, 2017.